

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No 25 of 2021 (SZ)

IN THE MATTER OF
Tribunal on its own motion-SUO MOTU Based
on the News item in Times of India,
Chennai Edition, Dated 19.01.2021, "Private tankers in
Chennai brazenly dump Sewage into
storm water drains in broad daylight." ... Applicant

-Vs-

1. The Principal Secretary to Govt.
of Tamil Nadu, Health and Family Welfare Department,
Govt. Secretariat, Fort St. George Chennai,
Tamil Nadu 600- 009.
2. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George Chennai,
Tamil Nadu - 600 009.
3. Additional Secretary to Govt. of Tamil Nadu,
Municipal Administration and
Water Supply Department Govt.
Secretariat, Fort St.
George Chennai, Tamil Nadu - 600 009.
4. The Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai, Tamil Nadu - 600 032.
5. Chennai Metropolitan
Water Supply & Sewerage Board,
Rep. by its Managing Director,
No. 1, Pumping Station Road,
Chintadripet, Chennai – 600 031.
6. The District Collector,
Tiruvallur District,
First Floor, Collectorate,
Tiruvallur – 602 001.


COMMISSIONER
POONAMALLEE MUNICIPALITY

7. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai 600 003.

8. The Commissioner,
Poonamallee Municipality
Poonamallee.

... Respondent.

REPORT FILED BY THE 8TH RESPONDENT

I, Ravichandran, son of Janakiraman, Hindu aged about 58 years, working as Commissioner, Poonamallee Municipality, Poonamallee do hereby solemnly affirm and sincerely state as follows:-

1. I submit that I have perused the order of this Honourable Tribunal dated 07-06-2021 passed in the last hearing of the present Original Application.

2. On receipt of the said orders from this Honourable Tribunal, the inspection of the concerned place was carried out jointly by this respondent along with the Public and Sanitary department of the Municipality. It was found the place in question was on the Bye-pass road that is under the control of the NHAI. The Sewage Tanker operators used to dump the collected sewage in the open portions of the Storm Water Drains (SWDs) of the NHAI.

3. This issue has been noticed as early as in the year 2019. At that time, the Tanker operators used to clear the Septic tanks and were tasked to discharge the same in the STPs of the Metrowater at Nolambur or Koyambedu. But since the said two places were about 14 Kilometers and due to the ongoing construction works of the NHAI road and the expansion work, the operators used to take all sorts of short cut methods to dispose off the sewage. One such method is to discharge the Sewage in the SWDs as above.

4. At that point of time, in order to provide for a discharge in a STP at a closer point, the District Collector was requested to advise the Executive Officer of the Thirumazhisai Town Panchayat to discharge the


COMMISSIONER
POONAMALLEE MUNICIPALITY

Sewage at the STP of the said Town Panchayat. The permission was granted by proceedings dated 27-08-2019 issued by District Collector, Thiruvallur.

5. Accordingly the Sewage Tankers that are collecting the sewage from the houses in the Poonamallee Municipality and the surrounding Thiruverkadu Municipality are discharging the Sewage at the STP of the Thirumazhisai Town Panchayat.

6. In regard to the newspaper reports regarding the dumping of the Sewage into the SWDs it is submitted that the meeting was convened on 17-06-2021 calling all the operators of the Sewage Tankers operating in the Poonamallee Municipal Area. The said meeting was chaired by the Member of the Legislative Assembly, Poonamallee and attended by this Respondent, apart from the Revenue Divisional Officer, Motor Vehicles Department and the Police Department.

7. The operators of the Sewage Tankers were all warned not to discharge the Sewage in the open spaces such as the SWDs and to strictly discharge the sewage in the STPs of the Thirumazhisai Town Panchayat where specific permission has been obtained for this purpose. The Operators have also been warned that fines will be imposed if they were found discharging the sewage in other places.

8. Accordingly strict vigil is being maintained by the Staff of the Health section. The said action was taken jointly with the Police Department. If any vehicle is found to be discharging the Sewage in unauthorised places, the concerned Police or the Municipal Staff seize the vehicles and the tankers are taken to the Police Station and the same are released only after imposing a fine of Rs 5000/- per instance and after a strict warning and getting the details of the Owner and driver of the vehicle.

9. During such vigil, the Tankers found to be discharging the Sewage were identified and fine of Rs 5000/- for each instance was imposed. A total of 52 instances of violations have been caught and the

vehicles have been seized and fines of Rs 5000/- was imposed at the first instance and Rs 10,000/- for subsequent offences has been levied.

10. During the Meeting on 17-06-2021, the Officers from the Motor Vehicles Department have also warned the operators that the vehicles of the repeat offenders will be seized by them and the Registrations of the Vehicles will be cancelled.

11. After strict action imposing monetary penalties, the dumping of Sewage on the places in question have been completely stopped. All the operators are now taking the sewage collected to the STP at Thirumazhisai.

12. The above action is not limited to the private operators. In fact the Vehicle of the Poonamallee Municipality was found to have discharged the collected sewage in the SWD of the NHAI. The same was reported in the Indian Express daily dated 16-02-2021. The driver of the said Vehicle who was a contract employee by outsourcing has been discharged from the contract without any benefits. The Outsourcing contractor has been fined Rs 5000/- for the same.

13. In regard to the steps to be taken for installing the CCTV cameras, the Police Department has been requested to identify the locations that are vulnerable to misuse and on receipt of their recommendation, the work of installing the CCTVs will be taken up.

14. With regard to the installation of the Underground Drainage system, the project was proposed in the year 2008 itself. Due to the non feasibility of the same for the small geographical area due to the reason of non availability of suitable sites for the STP, the same could not be finalised. Now the Poonamallee Municipality has been taken up as a Cluster along with the Mangadu Town Panchayat, Nazarethpet, Iyappanthangal, Goparasanallur, Kaattupakkam, Paraniputhur, Srinivasapuram, Chinnapanicheri, Mowlivakkam, Thelli-agaram, Kulathuvancheri, Agaram-mel and Vanagaram Panchayats. Estimated cost of Rs 348.40 Crores has been arrived at as per the Interim Report of the


COMMISSIONER
POONAMALLEE MUNICIPALITY

Consultant appointed by the Metrowater in this regard. Final DPR is under preparation. The cost component of the Poonamallee Municipality alone is Rs. 113 Crores.

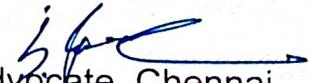
15. As the work preparation of the DPR was stalled due to the Pandemic from March 2020 till the subsidence of the Pandemic, the same could not be finalised. Further action on the establishment of the UGD will be followed up with the Metrowater and steps are being taken to finalise the same in this regard.

It is therefore prayed that this Honourable Tribunal may be pleased to pass suitable orders to discharge this Respondent from the O. A. No. 25 of 2021 and thus render Justice.

Solemnly affirmed on
This the 09th day of July
2021 and the deponent
Herein has affixed her signature
In my presence


COMMISSIONER
POONAMALLEE MUNICIPALITY

before me,


Advocate, Chennai.
S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.

சட்ட விரோதமாக கழிவுநீர் இறக்கம் செய்யப்படுவது குறித்து பூவிருந்தவல்லி நகராட்சி அலுவலக கூட்ட அரங்கில் 17.06.2021 அன்று காலை 11.00 மணியளவில் பூவிருந்தவல்லி தொகுதி சட்டமன்ற உறுப்பினர் அவர்களின் தலைமையில் நடைபெற்ற கழிவுநீர் அகற்றும் வாகன உரிமையாளர்களுக்கிடையேயான கலந்தாய்வு கூட்டத்தின் கூட்ட நடவடிக்கை (Minutes of Meeting) விவரம் :-

கலந்துக் கொண்டவர்கள்:-

- 1) பூவிருந்தவல்லி சட்டமன்ற உறுப்பினர் - தலைமை
- 2) நகராட்சி ஆணையர் - முன்னிலை.
- 3) நகராட்சி பொறியாளர்
- 4) நகராட்சி மேலாளர்
- 5) வட்டாட்சியர், பூவிருந்தவல்லி.
- 6) வட்டார போக்குவரத்து அலுவலர், பூவிருந்தவல்லி.
- 7) வட்டார வளர்ச்சி அலுவலர், பூவிருந்தவல்லி.
- 8) செயல் அலுவலர், பூவிருந்தவல்லி.
- 9) காவல் ஆய்வாளர், பூவிருந்தவல்லி.
- 10) வருவாய் ஆய்வர், பூவிருந்தவல்லி.
- 11) நகரமைப்பு ஆய்வர், பூவிருந்தவல்லி.

முன்னுரை :-

கூட்டத்தில் கலந்துக் கொண்டவர்களை மேலாளரால் வரவேற்கப்பட்டு, மேற்படி கூட்டத்தினை மாண்புமிகு சட்டமன்ற உறுப்பினர் தலைமையேற்று நடத்தி தர கேட்டுக்கொள்ளப்பட்டது.

கூட்டத்தில் முன்னுரையாக இந்நகராட்சியின் நகராட்சி ஆணையரால் கூட்டத்தின் பொருள் குறித்து விளக்கமாக தெரிவிக்கப்பட்டது.

புறவழிச்சாலையில் அமைந்துள்ள மழைநீர் வடிகால்வாயில் கழிவுநீரினை சட்ட விரோதமாக இறக்கம் செய்வது குறித்து பூவிருந்தவல்லி சட்டமன்ற உறுப்பினர் அவர்களால் வழங்கப்பட்ட அறிவுரைகள்.

- வீடுகளில் சேகரமாகும் கழிவுநீர் அகற்றும் பணியானது இன்றியமையா பணி என்பதால், இப்பணியை மேற்கொள்ளும் அனைத்து பணியாளர்களுக்கும் தனது நன்றியை தெரிவித்துக்கொள்வதுடன், உரிய பாதுகாப்பு உபகரணங்களுடனும் அரசு வழிகாட்டுதலை பின்பற்றவும் அறிவுறுத்தப்பட்டது.
- மனித கழிவுகளை மனிதேன அகற்றுவதற்கு தடை உள்ளதால், நச்சுநீர்த் தொட்டியில் இறங்கி சுத்தம் செய்யக் கூடாது எனவும், மீறுபவர்கள்மீது அபராதம் விதிக்கப்படுவதுடன், சட்ட ரீதியான கடும நடவடிக்கை எடுக்கப்படும் என அறிவுறுத்தப்பட்டது.
- வீடுகள் / வணிகம் சார்ந்த நிறுவனங்களிலிருந்து எடுக்கப்படும் கழிவுநீர்களை பூவிருந்தவல்லி நகராட்சிக்குட்பட்ட புறவழிச்சாலைகளில் சட்ட விரோதமாக விடுவதை தவிர்க்குமாறு கழிவுநீர் அகற்றும் வாகன உரிமையாளர்களுக்கு அறிவுறுத்தப்பட்டது.

- பூவிருந்தவல்லியில் விரைவில் பாதாள சாக்கடை திட்டப் பணிகள் துவங்கப்படவுள்ளது எனவும், மழைநீர் வடிகால்வாய்கள் முறையாக சீரமைக்க உள்ளதாகவும் தெரிவிக்கப்பட்டது.
- திருமழிசையில் உள்ள கழிவுநீர் சுத்திகரிப்பு நிலையத்தில் ஒரு வாகனத்திற்கான கட்டணம் ரூ.200/- வசூலிக்கப்படுவதை ரூ.100/- ஆக குறைத்து வசூலிக்கக் கோரி கழிவுநீர் வாகன உரிமையாளர்கள் திருமழிசை செயல் அலுவலரிடம் தெரிவித்த போது, STP Plant-ன் பராமரிப்புகள் அதிகம் உள்ளதாகவும், இதன் காரணமாக ரூ.200/-னை குறைக்க இயலாது என தெரிவிக்கப்பட்டது.
- புறவழிச்சாலையில் சட்டவிரோதமாக கழிவுநீர் அகற்றுவது, ஆய்வின்போது கண்டறியப்பட்டால், வாகனங்களை 15 நாட்கள் வரை பறிமுதல் செய்து, மாவட்ட ஆட்சியரின் ஒப்புதல் பெற்ற பின்னரே வாகனங்களை விடுவிக்க இயலும் என வட்டார போக்குவரத்து அலுவலரால் தெரிவிக்கப்பட்டது.
- நகராட்சி ஆணையர், நகராட்சி பொறியாளர் மற்றும் திருமழிசை செயல் அலுவலர் ஆகியோர் ஒன்று கலந்து ஆலோசித்து திருமழிசை பேரூராட்சியில் தற்போதுள்ள STP சுத்திகரிப்பு நிலையத்தினை விரிவுப்படுத்தவோ அல்லது பூவிருந்தவல்லி நகரத்திலேயே STP சுத்திகரிப்பு நிலையம் அமைக்கவோ அறிவுரைகள் வழங்கப்பட்டது.
- கழிவுநீர் அகற்றும் வாகன உரிமையாளர்கள் அனைவரும் ஒருங்கிணைந்து கலந்தாலோசித்து, கழிவுநீர்களை புறவழிச்சாலையில் உள்ள மழைநீர் வடிகால்வாய்களில் இறக்கம் செய்யாமல், சுற்றுப்புற சூழலுக்கு பாதிப்பு ஏற்படாமலும், உபிரிழப்புகள் ஏற்படுவதை தவிர்க்கவும், மழைக்காலங்களில் மழைநீர் தங்கு தடையின்றி செல்வதற்கு ஒத்துழைக்குமாறும் கேட்டுக்கொள்ளப்பட்டது.
- தேசிய பசுமை தீர்ப்பாயத்தின் வழிகாட்டுதலின்படி முறைபடுத்த வேண்டும். இதற்கான நிரந்தர தீர்வு காண வேண்டும்.
- இனியும் தொடர்ந்து இதுபோன்ற நிகழ்வுகள் நடைபெறும்பட்சத்தில், அபராத கட்டணமாக ரூ.25,000/- விதிக்கப்படவும் எனவும், தொடர்ந்து செயல்பட்டால், சட்ட ரீதியான நடவடிக்கை மேற்கொள்ளப்படும் என கழிவுநீர் அகற்றும் வாகன உரிமையாளர்களுக்கு தெரிவிக்கப்பட்டது.
- இறுதியாக நகராட்சி பொறியாளர் அவர்களால், மேற்படி பூவிருந்தவல்லி சட்டமன்ற உறுப்பினர் மற்றும் நகராட்சி ஆணையர் அவர்களால் தெரிவிக்கப்பட்ட அறிவுரைகளை பின்பற்றாமாறு கழிவுநீர் அகற்றும் வாகன உரிமையாளர்களிடம் கேட்டுக்கொண்டு அனைவருக்கும் நன்றி தெரிவிக்கப்பட்டது.

21/12

[Handwritten Signature]

ஆணையர் 18067
பூவிருந்தவல்லி நகராட்சி

18/12/2011

[Handwritten Signature]
18/12/2011

முன்னிலை: திரு. ஜெ. சங்கர். எம்.எஸ்சி.,

ந.த. 1/2021/அ1

நாள்: 26.06.2021



கழிவுநீர் - திருவள்ளூர் மாவட்டம் - பூவிருந்தவல்லி வட்டத்திற்குட்பட்ட பகுதிகளில் கழிவுநீரை வாகனங்களில் கொண்டு வந்து பூவிருந்தவல்லிக்கு அருகில் உள்ள பைபாஸ் ரோட்டிற்கு கூவம் ஆற்றுப்பகுதிகளில் உள்ள காலியிடங்களில் கொட்டுவதால் சுகாதார சீர்கேடு ஏற்படுதல் தொடர்பாக.

பார்வை: திருவள்ளூர் மாவட்ட ஆட்சியர் அவர்களின் அறிவுரை
நாள்: 26.06.2021.

உத்தரவு:

திருவள்ளூர் மாவட்டம், பூவிருந்தவல்லி வட்டத்திற்குட்பட்ட அனைத்து பகுதிகளிலிருந்தும் கழிவுநீர்களை வாகனங்களின் மூலம் கொண்டு வந்து பூவிருந்தவல்லி பைபாஸ் சாலை மற்றும் கூவம் ஆற்றுப்பகுதிகளில் கொட்டி வருவதால் சுகாதார சீர்கேடு ஏற்பட வாய்ப்புள்ளதால், பூவிருந்தவல்லி பைபாஸ் சாலையிலும், பொதுமக்கள் வசிக்கும் இடங்களிலும், ஆற்றுப்பகுதிகளிலும் கழிவுநீர் கொட்டுவதை தவிர்க்க வேண்டும். மீறும் பட்சத்தில் தங்கள் மீது சட்டப்படி நடவடிக்கை எடுக்கப்பட்டு, தங்களது வாகன உரிமம் மற்றும் ஓட்டுநர் உரிமம் ரத்து செய்ய நடவடிக்கை மேற்கொள்ளப்படும் என உத்தரவிடப்படுகிறது.

வட்டாட்சியர்,
பூவிருந்தவல்லி.

பெறுநர்
கழிவுநீர் வாகன உரிமையாளர்கள்,
பூவிருந்தவல்லி வட்டம்.

நகல்: மாவட்ட ஆட்சியர், திருவள்ளூர், அவர்களுக்கு பணிந்து
சமர்ப்பிக்கப்படுகிறது.

நகல்:

1. ஆணையாளர், நகராட்சி அலுவலகம், பூவிருந்தவல்லி வட்டம்.
2. ஆணையாளர், நகராட்சி அலுவலகம், திருவேற்காடு.
3. வட்டார வளர்ச்சி அலுவலர், பூவிருந்தவல்லி (ம) வில்லிவாக்கம்.
4. செயல் அலுவலர், திருமழிசை பேரூராட்சி.

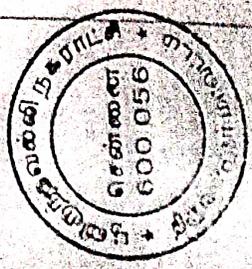
POONAMALLEE MUNICIPALITY / பூநாமல்லி நகராட்சி SERVICE REQUEST RECEIPT

Receipt Number / பற்றுச்சீட்டு எண் :
 Service Name / சேவையின் பெயர் :
 Application Name / விண்ணப்பத்தாரர் பெயர் :
 Address / முகவரி :
 010/01/3/20-21/0006676
 Other Income
 P PANT
 5/17 SRI NAGAR,
 SRI NAGAR, POONAMALLEE
 PIN Code -600056

Receipt Date / பற்றுச்சீட்டு நாள் :
 SI Ward / Ward இயல் / வார்டு :
 Mobile No / சிஃஸ்பென் எண் :
 20-Jan-2021 12:43:31 PM
 N/A/WARD-16
 9677027371

S.No. / வ.எண். : N/A

Fees Description	Amount / தொகை ₹
Payment Mode: Cash	
OTHER INCOME	5000.00



Total / மொத்தம் : 5000.00

Payment Details : 5000.00/- Cash
 Amount In Words : [Five Thousand Rupees and Zero Paise Only]

FC Counter / கைவெட்டியம் : 01 - Cashier Counter
Issued By / வழங்கினார் : 1010039-T VENU
Signature / கையெழுத்தம் : [Signature]

மழநீர் சேகரிப்பேலம் !
 மலைப்பேலம் கப்பேலம் !

POONAMALLEE MUNICIPALITY / பூவிருந்தவல்லி நகராட்சி SERVICE REQUEST RECEIPT

Receipt Number /
பற்றுச்சீட்டு எண்
Service Name /
சேவையின் பெயர்
Applicant Name /
விண்ணப்பிப்பவர் பெயர்
Address /
முகவரி

Receipt Date /
பற்றுச்சீட்டு நாள்
SI Ward / Ward
பிரிவு / வார்டு
Mobile No
அலைபேசி எண்

010/01/3/20-21/0006677
Other Income
PBP TRANSPORT
12 MEERU STREET,
KUTPAKAM, POONAMALLEE,
PIN Code - 600056

20-Jan-2021 12:46:28 PM
N/A/N/A
0940517760

**S.No. /
வ.எண்.** **Amount / தொகை ₹**

S.No. / வ.எண்.	Fees Description	Payment Mode: Cash	Amount / தொகை ₹
N/A	OTHER INCOME		5000.00
Total / மொத்தம்			
0009427			



**CFO Counter /
சேவை மையம்**
Payment Details
Amount In Words

5000 Rupees and Zero Paise Only
பெற்றிருப்பவர்
1010039-1-VERO

**Signature /
கையொப்பம்**

மழைநீர் சேகரிப்பேரம் !
01 -Cashier Counter
மணவாளம் கார்பேரம் !

POONAMALLEE MUNICIPALITY / பூனாமலலை நகராட்சி SERVICE REQUEST RECEIPT

Receipt Date / பிற்புகட்டு நாள்: <http://turbanservera.in.gov.in/CFC/R>
 SI Ward / Ward: 13-TH-2020 01:27:18 PM
 Office / அலுவலகம்: N/A/N/A
 Mobile No / அலைபேசி எண்: 9940517760

Receipt Number / பிற்புகட்டு எண்: 010/01/3/19-20/0010310
 Service Name / சேவையின் பெயர்: Other Income
 Application Name / பயன்பாட்டின் பெயர்: B RANJITH KUMAR
 Address / முகவரி: 12, MEETU STREET, POONAMALLEE,
 MEETU STREET, POONAMALLEE,
 PIN Code - 600056

S.No / வி.எண்.	Receipt Type / பிற்புகட்டு வகை	Fees Description / கட்டண விவரம்	Amount / தொகை ₹
N/A	OTHER INCOME		10000.00
Total / மொத்தம்			10000.00



Payment Mode: Cash
 Issued By / பிற்புகட்டு செய்தவர்: 10000 ரூபாய் மட்டும்
 Remarks / குறிப்புகள்: Payment Details / தொகை விவரம்: 1010039-T.VENU
 Amount in Words / தொகை வார்த்தை: 101 Thousand Rupees Only
 P1 - Cashier Counter
 மணவாளம் கார்ட்டூம்!
 மணவாளம் கார்ட்டூம்!

COONAMALLEE MUNICIPALITY / பூவிரந்தவல்லி நகராட்சி SERVICE REQUEST RECEIPT

Receipt Date /
பற்றுச்சீட்டு நாள் N/A WARD-06
9710616416

SI Ward / Ward
திரிபுள / வார்டு

Mobile No
செல்லி எண்: Cash

OTHER DETAILS
N. SIVAGARAN
IN 150 1237 F AND SAMY NAGAR MAIN RD
KANDASAMY NAGAR, COONAMALLEE
PIN Code -600056

Receipt Number /
பற்றுச்சீட்டு எண்
Receipt Name /
செலாவணியின் பெயர்
Application Name /
பற்றுச்சீட்டு செய்தி பெயர்
Address /
முகவரி

Receipt Type : Receipt
N/A

Fees Description
OTHER INCOME

Amount / தொகை ₹
5000.00

5000.00

Total / மொத்தம்

S.No.
வரி எண்



Payment Details
Amount In Words
06534
Five Thousand Rupees Only
1010039-T VENU

Signature
கையொப்பம்

Issued By /
வழங்கியவர்
01 - Cashier Counter

CFC Counter /
சேவை அம்பலம்

மறைந்த சேகரிப்புகள்!

மணவளம் கார்ட்டுகள்!
மணவளம் கார்ட்டுகள்!

3 of 3

POINAMALLEE MUNICIPALITY / புகழ்பெற்ற நகராட்சி SERVICE REQUEST RECEIPT

Receipt Number /
புகழ்பெற்ற நகராட்சி
சேவை நம்பர் /
சேவை நம்பர்
Application Name /
புகழ்பெற்ற நகராட்சி

Receipt Date /
புகழ்பெற்ற நகராட்சி
SI Ward / Ward
புகழ்பெற்ற நகராட்சி
Mobile No
புகழ்பெற்ற நகராட்சி

04/09/23/12-19/புகழ்பெற்ற நகராட்சி
Other Income
R RANJITH KUMAR
12, MEE DI STREET,
MEE DI STREET, POINAMALLEE,
PIN CODE -600056

594051701

Sl. No	Receipt type / Receipt	Fees Description	Amount
1	N/A	OTHER INCOME	10000.00
Total / மொத்தம்			10000.00



01954

Remarks /
புகழ்பெற்ற நகராட்சி
Payment Details /
புகழ்பெற்ற நகராட்சி
Amount in Words /
புகழ்பெற்ற நகராட்சி

Signature /
புகழ்பெற்ற நகராட்சி

6/10/23

**NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPLN. No. 25 OF 2021

**REPORT BY 8th RESPONDENT
AS ON 09-07-2021**

**M/S P.SRINIVAS.
N.K. PONRAJ.
R PURUSHOTHAMAN**

COUNSEL FOR 8th RESPONDENT.

CELL NO. 94862 04469.